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the previous year; secondly, the capacity of the State Government to execute the Housing Schemes; thirdly, all the Housing Schemes are Plan schemes and the State Governments must be in a position to absorb the schemes within their Plan ceilings. these are the three considerations. That is why there is some distinction between State and Maharashtra stands first because its performance has been verv good. Second comes Madras, then Mysore, and so on. No pressures are brought in, nor entertained, because the money is limited.

MR. CHAIRMAN: The Question Hour is over.

WRITTEN ANSWERS TO QUES-TIONS

FERTILIZER PLANT BY BIRLAS

- *531. SHRI C. ACHUTHA MENON: Will the Minister of PETRO-LEUM AND CHEMICALS be pleased to refer to the reply to Unstarred Question No. 134 given in the Rajya Sabha on the 23rd July, 1968, and state:
- (a) the details of the fertilizer plant which the Birlas have been permitted to construct at Mirzapur; and
- (b) the reasons which prompted Government to issue the letter of intent?

THE MINISTER OF PETRO-LEUM AND CHEMICALS AND SOCIAL WELFARE (SHRI ASOKA MEHTA): (a) The Mirzapur project of Pilani Investment Corporation, a company of Birla Group, envisages an annual production of 1,60,000 tonnes of nitrogen in the form of urea.

(b) The increase the indigenous production of fertilizers and thereby reduce the quantity to be imported for meeting the requirements of the agricultural production programmes.

Money paid to an acceptor of I.U.C.D.

*539. SHRIMATI SHAKUNTALA PARANJPYE: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMEN'S be pleased to state the amount of money given to an acceptor of LU.C.D.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FA-MILY PLANNING AND URBAN

DEVELOPMENT (DR. S. CHAND-RASEKHAR): A statement containing the required information is laid on the Table of the Sabha.

STATEMENT

According to the information available with the Ministry of Health, Family Planning and Urban Development, the amount of compensation money given to the volunteer accepting IUCD insertion for meeting the incidental expenses, loss of wages etc. is as follows:—

Name of the State/Union Territory				Amount of money	
	ı			(Rs.)	
Bihar			•	10	
Rajasthan			•	7	
Madras and Union Territory of Delhi .				6	
Assam, Guj Kerala, M Madhya I rashtra, W Union Te daman an lands, Go Diu, L. Manipur ry	Mysore Pradesl Vest Be rritori nd Nic oa, Da M,A.	e, Ori h, Ma engal, ies of cobar uman Islar	ssa, tha- and An- Is- and tds,	5	
Jammu and Kashmir, Pun- jab and Union Territory of Chandigarh .				4	
Andhra Pra	adesh	•	•	3	
Uttar Prad	esh	•		Transport exapenses as actually paid upto a maximum of Rs. 3.	

*540. [Transferred to the 26th August, 1968.]

PL-480 SCHEME

- *541. SHRI SANDA NARAYAN-APPA: Will the Minister of FINANCE be pleased to state:
- (a) whether any special committee has been appointed by Government to consider the financial position under the P.L. 480 scheme;